

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

207. C.P. (IB)/927(MB)2023

IN THE MATTER OF

Rounak Mehta Prop. of Rising Solis

... Petitioner

Vs

TBSE HOTELS PRIVATE LIMITED

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 04.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the OC: Adv. Sonali Pawar (PH)

For the Respondent: Adv. Manoj Mishra (PH)

ORDER

Ld. Counsel for the Respondent submits that he has already filed the reply in compliance of the order dated 18.03.2024, cost imposed of Rs. 30,000/- stands paid. In view of the reply having been filed only yesterday, the Ld. Counsel for the Petitioner prays for a short adjournment. Allowed as prayed for. Adjourned to **23.04.2024.**

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/